

**BEFORE THE ADJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

C.P. (I.B) No. 168/9/NCLT/AHM/2018

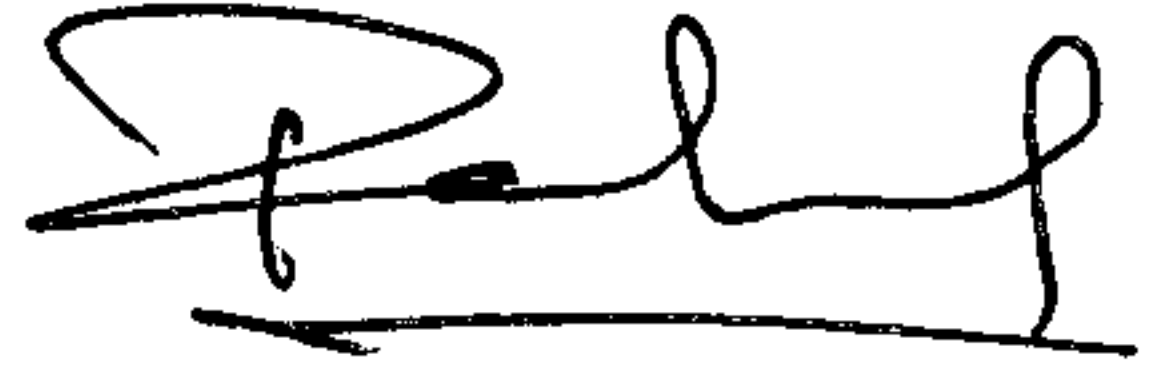
Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2018**

Name of the Company: MFC Transport Pvt Ltd.  
V/s.  
Essar Heavy Engineering Services Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Keyur Gandhi,			
2.	Raheel Patel i/b. Nanavati Associates	Adv.	Respondent	

**ORDER**

Advocate Mr. Raheel Patel i/b Nanavati Associates is present for respondent.

None appeared on behalf of the Operation Creditor. On perusal of the record, it is found that on the ~~last~~ occasion also the applicant was absent. hence the matter is dismissed for the non-prosecution.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 31<sup>st</sup> day of August, 2018

  
**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**